CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

No. L-1/250/2019/CERC

Dated: 11.06.2022

Draft Notification

In exercise of the powers conferred under Section 178 read with Part V of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as "the Principal Regulations") namely:

1. Short Title and Commencement:

- (1) These regulations may be called the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022.
- (2) These regulations shall come into effect from the date as notified by the Commission. .

2. Amendment to Regulation 2 of the Principal Regulations:

- (1) Sub-clause (b) of Clause(1) of Regulation 2 of the Principal Regulations shall be substituted as under:
 - "(b) 'Associated Transmission System' or 'ATS' shall have the same meaning as defined in GNA Regulations;"
- (2) Sub-clause (h) of Clause (1) of Regulation 2 of the Principal Regulations shall be substituted as under:
 - "(h) 'Drawee DIC' shall mean the DICs which draw power through ISTS but does not include ESS"
- (3) Sub-clause (p), (s), (y), (dd) of Clause (1) of Regulation 2 of the Principal Regulations shall be deleted.

- (4) A new Clause shall be added after Clause (2) of Regulation 2 of the Principal Regulations as under:
 - "(3) Reference to any Acts, Rules and Regulations shall include amendments or consolidation or re-enactment thereof.

3. Amendment to Regulation 3 of the Principal Regulations:

- (1) The words "amongst the DICs" after the words "shall be shared" shall be deleted in Clause (1) of Regulation 3 of the Principal Regulations.
- (2) The word "drawee" shall be added before the words "DICs" in Clause (2) of Regulation 3 of the Principal Regulations.
- (3) Clause (3) of Regulation 3 of the Principal Regulations shall be substituted as under:
 - "(3) Bills for transmission charges shall be raised on the buyer in terms of this clause notwithstanding any provisions in the PPA and the settlement of the transmission charges inter se between the buyer and the generating station or the seller, wherever necessary, shall be made in terms of the PPA or as per the mutual agreement."

4. Amendment to Regulation 5 of the Principal Regulations:

- (1) Clause (4) of Regulation 5 of the Principal Regulations shall be substituted as under:
 - "(4) The Yearly Transmission Charges for the National Component shall be shared by all the drawee DICs in proportion to their quantum of GNA."

5. Amendment to Regulation 6 of the Principal Regulations:

- (1) Clause (2) of Regulation 6 of the Principal Regulations shall be substituted as under:
 - "(2) Yearly Transmission Charges covered under sub-clause (a) of Clause (1) of this Regulation shall be shared by drawee DICs of the receiving region in proportion to their quantum of GNA."
- (2) Clause (3) of Regulation 6 of the Principal Regulations shall be substituted as under:

"(3) Yearly Transmission Charges covered under sub-clause (b) of Clause (1) of this Regulation shall be shared by drawee DICs of the region in proportion to their quantum of GNA."

6. Amendment to Regulation 7 of the Principal Regulations:

- (1) The words "along with their associated bays and downstream bays" shall be added before the words "planned for drawal" in Clause (1) of Regulation 7 of the Principal Regulations.
- (2) The words "Long Term Access plus Medium Term Open Access" shall be substituted with the word "GNA" in Clause (2) of Regulation 7 of the Principal Regulations.

7. Amendment to Regulation 8 of the Principal Regulations:

- (1) The words "and injecting DICs with untied LTA" after the words "drawee DICs" shall be deleted in Clause (3) of Regulation 8 of the Principal Regulations.
- (2) Clause (5) of Regulation 8 of the Principal Regulations shall be substituted as under:
 - "(5) Transmission charges under AC-BC shall be shared by all drawee DICs in proportion to their quantum of GNA."

8. Amendment to Regulation 9 of the Principal Regulations:

- (1) The words "and each injection node with untied LTA" after the words "drawal node" shall be deleted in Clause (7) of Regulation 9 of the Principal Regulations.
- (2) The words "taken Long Term Access or Medium Term Open Access" after the words "who have" shall be substituted with the words "obtained GNA" in Clause (8) of Regulation 9 of the Principal Regulations.
- (3) Clause (9) of Regulation 9 of the Principal Regulations shall be deleted.

9. Amendment to Regulation 10 of the Principal Regulations:

- (1) Description of 'Ir' under Clause (1) of Regulation 10 of the Principal Regulations shall be substituted as under:
 - "'Ir' denotes sum of injection into the ISTS at regional nodes".
- (2) proviso to Clause (2) of Regulation 10 of the Principal Regulations shall be deleted.

10. Amendment to Regulation 11 of the Principal Regulations:

- (1) The main heading of Regulation 11 of the Principal Regulations shall be substituted as "Transmission charges for T-GNA".
- (2) Clause (1) of Regulation 11 of the Principal Regulations shall be substituted as under:
 - "(1) T-GNA Rate (in Rs./MW/block) shall be published for each billing month by the Implementing Agency which shall be calculated State-wise as under:
 - Transmission charges for GNA for entities located in the State, for the billing month, under first bill (in rupees) X 1.10 / (number of days in a month X 96 X GNA quantum, in MW, for all such entities located in the State considered for billing, for the corresponding billing period.)"
- (3) Clause (2) of Regulation 11 of the Principal Regulations shall be substituted as under:
 - "(2) Transmission charges for T-GNA shall be payable by drawee embedded entities located in the State, as per the last published T-GNA rate for the State, along with other charges or fees as per GNA Regulations and the Transmission Deviation charges, if any, as per these regulations."
- (4) The words "Short Term Open Access" shall be substituted with the word "T-GNA" in clause (3) of Regulation 11 of the Principal Regulations.
- (5) Clause (4) and Clause (5) of Regulation 11 of the Principal Regulations shall be deleted.
- (6) Clause (6) of Regulation 11 of the Principal Regulations shall be substituted as

under:

"(6) Transmission charges for T-GNA collected in a billing month, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month."

11. Amendment to Regulation 12 of the Principal Regulations:

- (1) Sub-clauses (a), (b),and (c) of Clause (1) of Regulation 12 of the Principal Regulations shall be substituted as under:
 - "(a) For a generating station, net metered ex-bus injection, in a time block in excess of GNA:
 - Provided that for a hydro-generating station, schedules for overload capacity of 10% during peak season shall not be charged under transmission deviation.
 - (b) For a State net metered injection or net metered drawal, in a time block, in excess of the sum of GNA and T-GNA for the State including all drawee intra-state entities.
 - (c) For any drawee DIC, other than those covered under clause (b) of this Regulation, net metered drawal in a time block in excess of the sum of GNA and T-GNA:
 - Provided that if a generating station including REGS having GNA, draws through ISTS under T-GNA, the net metered drawal of such generating station in a time block in excess of T-GNA shall be considered as transmission deviation."
- (2) Clause (2) of Regulation 12 of the Principal Regulations shall be substituted as under:
 - "(2) Transmission Deviation Rate in Rs./MW, for a State or any other DIC located in the State, for a time block during a billing month shall be computed as under:
 - 1.35 X (transmission charges for GNA of entities located in the

State, under first bill for the billing month in Rs.)/ (GNA quantum in MW of such entities located in the State, considered for billing, for the corresponding billing period X number of days in a month X 96)"

(3) The word "drawee" shall be added after words "shall be reimbursed to the" in Clause (3) of Regulation 12 of the Principal Regulations.

12. Amendment to Regulation 13 of the Principal Regulations:

- (1) Clauses (1) and (2) of Regulation 13 of the Principal Regulations shall be deleted.
- (2) Clause (3) of Regulation 13 of the Principal Regulations shall be substituted as under:
 - "(3) Where COD of a Connectivity grantee is delayed from start date of Connectivity in terms of GNA Regulations, and the Associated Transmission System has achieved COD, which is not earlier than such start date of Connectivity, the Connectivity grantee shall pay Yearly Transmission Charges for the Associated Transmission System corresponding to Connectivity capacity which have not achieved COD:

Provided that Yearly Transmission Charges in respect of Associated Transmission System corresponding to the Connectivity capacity which have achieved COD shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations."

- (3) Clause (4) of Regulation 13 of the Principal Regulations shall be substituted as under:
 - "(4) Where only some of the transmission elements of the Associated Transmission System have achieved COD before the COD of the Associated Transmission System and the Connectivity grantee seeks part effectiveness of its Connectivity as per Clause (a) of Regulation 22.4 of GNA Regulations, Yearly Transmission Charges in respect of such transmission elements of the Associated Transmission System shall be

included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations.

- (4) The words 'generating station' in Clause (6) of Regulation 13 of the Principal Regulations shall be substituted with words 'Connectivity grantee':
- (5) Clause (7) of Regulation 13 of the Principal Regulations shall be substituted as under:
 - "(7) Where Connectivity is granted to a Connectivity grantee on existing margins and COD of such Grantee is delayed, the Connectivity grantee shall, corresponding to the capacity that is delayed, pay transmission charges from the start date of such Connectivity at the rate of Rs. 3000 /MW/month:

Provided that the amount so received in a billing month, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month."

- (6) The words "Long Term Access" shall be substituted by the word "Connectivity" in Clause (8) of Regulation 13 of the Principal Regulations.
- (7) Clause (9) of Regulation 13 of the Principal Regulations shall be substituted as under:
 - "(9) Where a dedicated transmission line has already been constructed or is under construction by an inter-State transmission licensee under coordinated transmission planning of the Central Transmission Utility, the Yearly Transmission Charges for such dedicated transmission line shall be payable by the concerned generating station to the inter-State transmission licensee (including deemed inter-State transmission licensee) from the COD of the dedicated transmission line till COD of such generating station after which Yearly Transmission Charge for the dedicated transmission line shall be considered in accordance with Regulations 5 to 8 of these regulations."
- (8) Clause (10) of Regulation 13 of the Principal Regulations shall be substituted as under:

"(10) Regional entity Generating stations (a) drawing start-up power or (b) drawing power during shutdown after COD or (c) for REGS drawing power during non-generation hours or (d) injecting infirm power, through ISTS, shall pay transmission charges for injection or drawl beyond its T-GNA, at the rate of Transmission Deviation Rate for the State in which they are located:

Provided that the amount so received in a billing month, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month.

- (9) Clause (11) of Regulation 13 of the Principal Regulations shall be deleted.
- (10) The word "inter-State" in sub-clause (a) and in sub-clause (c) of Clause (12) of Regulation 13 of the Principal Regulations shall be deleted.

13. Amendment to Regulation 14 of the Principal Regulations:

(1) The words "and injecting DICs with united LTA" in Clause (1) of Regulation14 of the Principal Regulations shall be deleted.

14. Amendment to Regulation 15 of the Principal Regulations:

(1) The words "April, July, October and January" shall be substituted by the words "June, September, December and March" in sub-clause (b) of Clause(2) of Regulation 15 of the Principal Regulations.

15. Amendment to Regulation 19 of the Principal Regulations:

- (1) The words 'date of operationalization of Long Term Access or Medium Term Open Access' in Clause (1) of Regulation 19 of the Principal Regulations shall be substituted with words 'effective date of GNA':
- (2) Clause (7) of Regulation 19 of the Principal Regulations shall be deleted.

16. Amendment to Regulation 21 of the Principal Regulations:

(1) Regulation 21 of the Principal Regulations shall be deleted.

17. Amendment to Regulation 23 of the Principal Regulations:

- (1) A new Clause (4) shall be added after Clause (3) of Regulation 23 of the Principal Regulations as under:
 - "(4) The Implementing Agency shall, within 45 (forty five) days of the notification of this amendment, publish the revised detailed procedures for implementation of the provisions of this amendment after stakeholder consultation."

18. Amendment to Regulation 24 of the Principal Regulations:

(1) Sub-clause (b) of Clause (4) of Regulation 24 of the Principal Regulations shall be deleted.

19. Amendment to Regulation 25 of the Principal Regulations:

(1) The words "Long Term Access and Medium Term Open Access" shall be substituted by the word "GNA" in sub-clause (g) of Clause (1) of Regulation 25 of the Principal Regulations.

20. Amendment in Annexure-1 of the Principal Regulations:

- (1) Sub-clause (d) of Clause 5.16.3 of Annexure-1 of the Principal Regulations shall be substituted as under:
 - "(d) Modify the Marginal Flow file obtained at clause (c) above as follows:
 - For generating stations reduce values of Marginal Participation Factors to zero."
- (2) Clause 5.16.4 of Annexure-1 of the Principal Regulations shall be deleted.